## Name of the corporate debtor: Revital Reality Private Limited (In CIRP)

Date of commencement of CIRP: 04.06.2024 List of creditors as on: 02.09.2024

(Issued on 03.09.2024)

## List of other creditors (Other than financial creditors and operational creditors)

| Sl. No. | Name of creditor | Details of | claim received | Details of claim admitted |               |                   |          |         | Amount of      | Amount    | Amount   | Amount of    | Remarks, if any        |
|---------|------------------|------------|----------------|---------------------------|---------------|-------------------|----------|---------|----------------|-----------|----------|--------------|------------------------|
|         |                  | Date of    | Amount         | Amount                    | Nature of     | Amount            | Amount   | Whether | contingent     | of any    | of claim | claim under  |                        |
|         |                  | receipt    | claimed (INR)  | of claim                  | claim         | covered by        | covered  | related | claim          | mutual    | not      | verification |                        |
|         |                  |            |                | admitted                  |               | security          | by       | party?  |                | dues,     | admitted |              |                        |
|         |                  |            |                | (INR)                     |               | interest          | guarante |         |                | that may  | (INR)    |              |                        |
|         |                  |            |                |                           |               |                   | e        |         |                | be setoff |          |              |                        |
| 1       | IFCI Limited     | 28-08-2024 | 3,91,19,94,372 | -                         | Other         | The amount        | Nil      | Nil     | 3,91,19,94,372 | Nil       | Nil      | Nil          | IFCI have been treated |
|         |                  |            |                |                           | secured       | claimed by        |          |         |                |           |          |              | as "secured            |
|         |                  |            |                |                           | creditor to   | IFCI shall be     |          |         |                |           |          |              | creditor"(having       |
|         |                  |            |                |                           | the extent of |                   |          |         |                |           |          |              | security interest over |
|         |                  |            |                |                           | 1             | Theconice of thic |          |         |                |           |          |              | 16,57,50,000 shares of |
|         |                  |            |                |                           | 110) /) /) /  | juncture it is    | 1        |         |                |           |          |              | M/s. Sarv Realtors     |
|         |                  |            |                |                           | (I) shares of | not possible to   | ı        |         |                |           |          |              | Private Limited ) in   |
|         |                  |            |                |                           | M/s. Sarv     | RP to estimate    |          |         |                |           |          |              | terms of Section 52    |
|         |                  |            |                |                           | D 14          | 1                 | 1        |         |                |           |          |              | read with 53 of the    |
|         |                  |            |                |                           | L             | the value of      |          |         |                |           |          |              | Insolvency and         |
|         |                  |            |                |                           | Private       | shares pledged    |          |         |                |           |          |              | Bankruptcy Code,       |
|         |                  |            |                |                           | Limited       | with IFCI.        |          |         |                |           |          |              | 2016.                  |

## Note:

- 1 Aforesaid claims collated in a swift manner by the IRP/RP, to meet out statutory timelines as mentioned in the code and related regulations.
- 2 IRP/RP reserves the right to revise the amount admitted in terms of Regulations 14(2) of the CIRP Regulations, 2016.